

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
33090-33091/2014

(Arising out of impugned final judgment and order dated 11/07/2014  
in RP No. 9632/2014,12/12/2013 in CMWP No. 32271/2002 passed by the  
High Court Of Judicature at Allahabad)

VINDU KISHORE SHARMA

Petitioner(s)

VERSUS

CHANCELLOR, CHAUDHARY CHARAN SINGH UNIVERSITY, MEERUT &amp; ORS.

Respondent(s)

(with appln. (s) for directions and interim relief and office  
report)

WITH

CONMT.PET.(C) No. 479-480/2015 In SLP(C) No. 33090-33091/2014  
(With Office Report)

Date : 28/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Yatish Mohan, Adv.  
for Mr. Kedar Nath Tripathy, AOR

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.  
Mr. Ameet Singh, Adv.  
Ms. Sushma Verma, Adv.  
for Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following  
O R D E R

At the request of the learned counsel for the  
respondents, and in the interest of justice, list again on  
18.11.2015.

(Rajinder Kaur)  
Court Master

(Parveen Kr. Chawla)  
AR-cum-PS